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**Central Administrative Tribunal, Lucknow Bench, Lucknow**

**Original Application No. 72/2009**

This the 19<sup>th</sup> day of February, 2008

**Hon'ble Shri Justice Khem Karan, Vice Chairman**

Ramkali w/o late Jaggu Bachchan aged about 52 years r/o  
Village and post Banshiyara (Bihar)

Applicant

By Advocate: Sri G.P. Singh

Versus

1. Union of India the Secretary, Ministry of Railway, New Delhi.
2. Divisional Railway Manager (P), West central Railway, Jabalpur (MP)

Respondents

By Advocate; Sri B.B. Tripathi for Sri N.K.Agrawal

**ORDER (ORAL)**

**HON'BLE SHRI JUSTICE KEHM KARAN, VICE CHAIRMAN**

Applicant, Smt. Ramkali, claiming herself to be the widow of Sri Jaggu, has prayed for commanding the respondents to consider and decide her case for grant of family pension, within a period to be fixed by this Tribunal. She alleges that her husband Sri Jaggu Bachchan was in service of the respondents and he died on 11.10.2005 (after his retirement), leaving behind him the widow and other family members as mentioned in para - 2. She says that she preferred her claim for family pension and also filed



succession certificate dated 8.12.2005 , duly signed by the official in-charge on behalf of the District Magistrate, Pratapgarh but the respondents are keeping her request pending and have not passed any orders so far. She has specifically pleaded in para 7 that she was legally married to Jaggu in the year 1965. Considering the petty nature of the matter involved, there appears no point in keeping the O.A. pending here and the purpose would be served, if the respondents are asked to dispose of her representation in accordance with rules within a time to be fixed by this Tribunal. The Tribunal is not expressing any opinion as regards the admissibility or otherwise of the family pension to the applicant, as the respondents, are being asked to consider the same.

2. So, this O.A. is finally disposed of with a direction to the respondent No. 2 to consider and dispose of applicant's representation dated 14.8.2005 (copy of which Annexure 5) in accordance with rules on the subject within a period of 3 months from the date, a certified copy of this order together with copy of representation (A-5) is produced before him. In case, the respondent No.2 wants that applicant should furnish some other documents in connection with the grant of family pension, she will inform the applicant in writing within a period of one week from the date of receipt of this order and thereupon the applicant will comply with the same within a period of 2 weeks thereafter, the



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respondent No. 2 shall pass suitable orders in accordance with law. No costs.

HLS/-

*Amra*  
19.2.08

Vice Chairman